

ventive launches. As stated earlier, so far one such craft has been taken into custody.

**PAPERS LAID ON THE TABLE
APPROPRIATION ACCOUNTS (CIVIL) OF
GRANTS AND APPROPRIATIONS DIS-
CLOSING EXCESSES—1953-54.**

**THE DEPUTY MINISTER FOR
FINANCE (SHRI B. R. BHAGAT):** Sir, on behalf of Shri T. T. Krishnamachari, I beg to lay on the Table, under clause (I) of article 151 of the Constitution, a copy of the Appropriation accounts (Civil) of Grants and Appropriations Disclosing Excesses- 1953-54. [Placed in Library, see No. S 565/56.]

**REPORT OF TARIFF COMMISSION ON
PROTECTION TO ISONICOTINIC ACID
HYDRAZIDE (ISONIAZID) INDUSTRY.**

**GOVERNMENT RESOLUTION THEREON.
AND A STATEMENT CONNECTED
THEREWITH**

**THE MINISTER FOR HEAVY
INDUSTRIES (SHRI MANUBHAI SHAH):** Sir, I beg to lay on the Table a copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

- (i) Report of the Tariff Commission on the grant of protection and/or assistance to the Isonicotinic Acid Hydrazide (Isoniazid) Industry.
- (ii) Government Resolution No. 2(2)T.B./55, dated the 8th December, 1956.
- (iii) Statement under the proviso to sub-section (2) of section 16 of the Tariff Commission Act, 1951, explaining the reasons why a copy each of the documents referred to at (i) and (ii) above could not be laid within the period mentioned in that sub-section. [Placed in Library, see No. S-563/56 for (i) to (iii).]

**NOTIFICATION re AMENDMENT IN EMP-
LOYEES' PROVIDENT FUNDS SCHEME,
1952**

**THE MINISTER FOR HEAVY IN-
DUSTRIES (SHRI MANUBHAI SHAH):**

Sir, on behalf of Shri Khandubhai Desai, I beg to lay on the Table, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952, a copy of the Ministry of Labour Notification S.R.O. No. 2981, dated the 4th December, 1956, publishing an amendment in the Employees' Provident Funds Scheme, 1952. [Placed in Library, see No. S-575/56.]

**NOTIFICATION re AMENDMENTS IN THE
REPRESENTATION OF THE PEOPLE (CON-
DUCT OF ELECTIONS AND ELECTION
PETITIONS) RULES, 1956**

**THE MINISTER FOR LEGAL
AFFAIRS AND CIVIL AVIATION
(SHRI H. V. PATASKAR):** Sir, I beg to lay on the Table, under sub-section (3) of section 169 of the Representation of the People Act, 1951, a copy of the Ministry of Law Notification S.R.O. No. 3068, dated the 14th December, 1956, publishing certain amendments in the Representation of the People (Conduct of Elections and Election Petitions) Rules, 1956. [Placed in Library, see No. S-572/56.]

**RESULT OF ELECTION TO
COURT OF VISVA BHARATI**

MR. CHAIRMAN: Shrimati Rukmini Devi Arundale being the only candidate nominated for election to the Court of Visva Bharati, I declare her to be duly elected to be a member of the said Court.

**THE TERRITORIAL ARMY
(AMENDMENT) BILL, 1956**

**THE DEPUTY MINISTER FOR
DEFENCE (SARDAR S. S. MAJITHIA):**

Mr. Chairman, I move:

“That the Bill further to amend the Territorial Army Act, 1948, as passed by the Lok Sabha, be taken into consideration.”

The Territorial Army, as we all know, consists of urban and provincial units. The provincial units are given continuous training for two months and that is done during the nonharvesting period so that the people belonging to